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ITEM NO.24

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2014

CRLMP.NO(s). 2459-2460

(From the judgement and order dated 02/08/2013 in CRLA No. 4702/2007 and
CRLA No.6109/2007 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(For permission to file SLP and office report)

Date: 14/02/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

| As the learned counsel for the petitioner will take instructions as to whether
| the conviction of Somnath has been set aside by the High Court, list the
| matters after a week. |

| [KALYANI GUPTA]

| | [SHARDA KAPOOR]

| COURT MASTER

| | COURT MASTER |